



PUBLISHED BY AUTHORITY

No. 9

CUTTACK, FRIDAY, FEBRUARY 26, 1943

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

PUBLISHED UNDER THE AUTHORITY
OF THE HIGH COURT OF
JUDICATURE AT PATNA

NOTIFICATION

The 15th February 1943

No. 19—XII-18-42-R.—It is hereby notified for the information of persons likely to be affected that the Court propose to introduce under section 122 of the Code of Civil Procedure, 1908 (Act V of 1908), all the amendments made by them to the rules in the First Schedule to the said Code, specified in Schedule I, given below, in the ex-Madras areas in the province of Orissa to regulate the procedure of all the Civil Courts there which are subject to the superintendence of this Court, in supersession of the rules made by the High Court of Judicature at Madras now in force there, save and except those specified in Schedule II below.

The proposal will be taken into consideration on or after the 15th April 1943, and any objections and suggestions relating thereto which may be received by the undersigned before that date will be duly considered by the Court.

SCHEDULE I

Rules made by the High Court of Judicature at Patna under section 122, Civil Procedure Code

Order V ..	Rule 10
Order VII ..	Rules 19 to 22
Order VIII ..	Rules 6(1), 11 and 12
Order XII ..	Rule 6
Order XIII ..	Rules 1 and 9(1A)
Order XVI ..	Rules 2(1), 3 and 8
Order XXI ..	Rules 1, 2(2), 6(a), 11(1A), 11(2), 16, 17(1), 22(1), 26(3), 31(2, 3, 4), 32(3), 39(5), 43, 43(A), 45(1), 50(2), 53(b), 54(2), 57, 58, 59, 60, 61, 63(A to H), 64, 66(2), 67(1), 69(2), 72(1, 2, 3), 75, 85, 86, 89(1), 90 (1, 2), 92(1), 94, 97(3), 99 and 104.
Order XXVI ..	Rule 14(2, 3)
Order XXXII ..	Rule 4(4)
Order XXXIV ..	Rule 2(2)
Order XXXIX ..	Rule 1(A)
Order XLI ..	Rules 1(1), 14(A), 27(b) and 38
Order XLIII ..	Rule 1(ii)

SCHEDULE II

Order IX ..	Rules 13 and 15
Order XX ..	Rules 1, 3, 6 and 11(2)
Order XXI ..	Rule 92(2)
Order XXV ..	Rule 1
Order XLIII ..	Rule 1(d)

By order of the High Court of
Judicature at Patna

H. WHITTAKER
Registrar

COMMERCE AND LABOUR DEPARTMENT

NOTIFICATIONS

The 19th February 1943

No. 2741—Com-9/43-Com.(C).—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

WAR RISKS INSURANCE

New Delhi, 30th January 1943

No. 16-W.R.I. (G)/43—In pursuance of section 6 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 7-W.R.I./40, dated the 14th September 1940, namely:—

In the Schedule annexed to the said notification, after entry 22, the following entry shall be inserted, namely:—

“22-A. Co-operative Fire and General Insurance Society, Limited.”

New Delhi, 30th January 1943

No. 11-W. R. I. (G)/43—In pursuance of sub-rule (2) rule 15 of the War Risks (Goods) Insurance Rules the Central Government is pleased to direct that the following further amendments shall be made in the list of recognised Loss Assessors, published with the notification of the Government

of India in the Department of Commerce No. 25-W. R. 1/40, dated the 28th December 1940, namely:—

To the said List, the following entries shall be added, namely:—

69. Mr. F. Blair, C/o Messrs. Begg Dunlop and Company, Limited, Calcutta.
70. Mr. J. Mann, C/o Messrs. Begg Dunlop and Company, Limited, Calcutta.
71. Mr. D. B. Scott, C/o Messrs. F. W. Heilgers and Company, Calcutta.
72. Mr. A. Roger, C/o Messrs. F. W. Heilgers and Company, Calcutta.
73. Mr. E. Urquhart, C/o Messrs. F. W. Heilgers and Company, Calcutta.
74. Mr. W. W. Hinton, C/o Messrs. Jardine Skinner and Company, Calcutta.
75. Mr. D. L. Penny, C/o Messrs. Khardah, Company, Limited, Calcutta.
76. Mr. P. N. Flangini, C/o Messrs. Ralli Brothers, Limited, Calcutta.
77. Mr. T. L. Swales, C/o Messrs. Ralli Brothers, Limited, Calcutta.
78. Mr. N. A. Panas, C/o Messrs. Ralli Brothers, Limited, Cossipore.
79. Mr. G. C. Priest, C/o Messrs. Ralli Brothers Limited, Narayanganj.
80. Mr. Th. Apostolides, C/o Messrs. Ralli Brothers, Limited, Sarishabari.
81. Mr. A. C. Chakraborty, C/o Messrs. Premchand Jute Mills Limited, Calcutta.
82. Mr. M. Abbas, C/o Messrs. M. M. Ispahani Limited, Calcutta.
83. Mr. A. Arakie, C/o Messrs. M. M. Ispahani Limited, Calcutta.
84. Mr. M. Arakie, C/o Messrs. M. M. Ispahani Limited, Calcutta.
85. Mr. Mohamed Shaif, C/o Messrs. Mohd Amin Brothers, Limited, Calcutta.
86. Mr. D. B. Watson, C/o Messrs. Premchand Jute Mills, Limited, Calcutta.
87. Mr. N. Rajabally, C/o Messrs. M. M. Ispahani, Limited, Calcutta.
88. Mr. Akram Shah, C/o The Eastern Federal Union Insurance Company Limited, Calcutta.
89. Mr. Jalaluddin Ali Ahmed, C/o The Eastern Federal Union Insurance Company Limited, Calcutta.
90. Mr. Kashbehari Chatterjee, C/o The Eastern Federal Union Insurance Company Limited, Calcutta.
91. Mr. J. C. Niven, C/o Messrs. D. L. Millar and Company, Limited, Calcutta.
92. Mr. B. C. M. Bomford, C/o Messrs. D. L. Millar and Company, Limited, Calcutta.
93. Mr. W. M. Whyte, C/o Messrs. Thomas Duff and Company, Limited, Calcutta.
94. Mr. F. H. Kidd, C/o Messrs. Thomas Duff and Company, Limited, Calcutta.
95. Mr. J. L. Ruthven, C/o Messrs. Landale and Morgan, Calcutta.
96. Mr. R. E. Birtwistle, C/o Messrs. Landale and Morgan, Calcutta.
97. Mr. A. J. Elder, C/o Messrs. Landale and Morgan, Calcutta.
98. Mr. G. Hearn, C/o Messrs. Cutler Palmer and Company, Calcutta.
99. Mr. S. Morwitz, C/o Messrs. Army and Navy Stores, Limited, Calcutta.
100. Mr. S. J. Knights, C/o Messrs. Spencer and Company, Limited, Calcutta.
101. Mr. R. W. Plummer, C/o Messrs. Plummer Brothers, and Company, Calcutta.
102. Mr. D. P. Goenka, C/o Messrs. Hukunchand Jute Mills Limited, Calcutta.
103. Mr. H. M. Booth, C/o Messrs. Shaw Wallace, Calcutta.
104. Mr. Dina Nath, C/o Messrs. Shaw Wallace, Calcutta.
105. Mr. T. C. Saboo, C/o Messrs. Birla Jute Mills, Birlapur.
106. Mr. B. M. Bagri, C/o Messrs. Kesorani Cotton Mills, Calcutta.
107. Mr. Onkarmal Sonhualia, C/o Messrs. Kanehialall Lohia, Calcutta.
108. Mr. Banwarilal Agarwalla, C/o Messrs. Kanehialall Lohia, Calcutta.
109. Messrs. Mackenzie Lyall and Company, Calcutta.
110. Mr. R. Fleming, C/o Messrs. J. C. Duffus and Company, Limited, Calcutta.
111. Mr. A. N. Abraham, C/o Messrs. Elias and Company, Limited, Calcutta.
112. Mr. F. S. Mitchell, No. 1 Mill, Titaghur, C/o Messrs. Titaghur Paper Mills, Company, Limited, Calcutta.
113. Mr. A. D. Ross, No. 1 Mill, Titaghur, C/o Messrs. Titaghur Paper Mills Company, Limited, Calcutta.
114. Mr. F. Haining, No. 2 Mill, Kanknarrah, C/o Titaghur Paper Mills Company, Limited, Calcutta.
115. Mr. R. Fraser, India Paper Pulp Mills, Naihati, C/o India Paper Pulp Company, Limited, Calcutta.
116. Mr. R. H. Jackson, C/o Messrs. Martin and Company, Calcutta.
117. Mr. E. A. Laugham, C/o Messrs. Aluminium Manufacturing Company, Calcutta.
118. Mr. E. E. Corstorphine, C/o Messrs. Jardine Skinner and Company, Calcutta.
119. Mr. A. E. Atherton, C/o Messrs. G. Atherton and Company (Eastern), Limited, Calcutta.
120. Mr. J. P. Young, C/o Messrs. Angelo Brothers, Limited, Cossipore, Calcutta.
121. Mr. F. W. A. Carpenter, C/o Messrs. Bird and Company, Calcutta.
122. Mr. J. S. Wall, C/o The Gramophone Company, Limited, Calcutta.
123. Mr. C. J. Fielder, C/o Messrs. Shalimar Tar Products (1935) Limited, Calcutta.
124. Mr. R. M. Fraser-Thomson, C/o Messrs. Imperial Chemical Industries (India) Limited, Calcutta.
125. Mr. J. L. Joannides, C/o Messrs. Louis Dreyfus and Company, Limited, Calcutta.
126. Mr. M. G. R. Lowles, C/o Messrs. Birkmyre Brothers, Calcutta.
127. Sir Henry Birkmyre, Bart., C/o Messrs. Birkmyre Brothers, Calcutta.
128. Mr. A. R. MacGillivray, C/o Messrs. Roberts, McLean and Company, Limited, Calcutta.
129. Mr. C. Cleghorn, C/o Messrs. Anderson, Wright and Company, Calcutta.
130. Mr. H. K. S. Lindsay, C/o Messrs. The Metal Box Company of India, Calcutta.
131. Mr. H. C. Jones, C/o Messrs. The Metal Box Company of India, Calcutta.
132. Mr. H. F. J. M. Cockle, C/o Messrs. Andrew Yule and Company, Limited, Calcutta.
133. Mr. A. Robertson, C/o Messrs. The Salimar Works Limited, Sibpore.
134. Mr. J. A. Edwardes Evans, C/o Messrs. Hoare Miller and Company, Limited, Calcutta.
135. Mr. M. Williams, C/o Messrs. G. Atherton and Company (Eastern), Limited, Calcutta.
136. Mr. D. G. Sevastopulo, C/o Messrs. Ralli Brothers, Limited, Calcutta.
137. Mr. R. D. Lemmon, C/o Messrs. Martin and Harris, Limited, Calcutta.
138. Mr. H. Curlender, C/o Messrs. S. Curlender and Company, Calcutta.
139. Mr. J. M. Leatham, C/o Messrs. Planters Stores and Agency Company, Limited, Calcutta.
140. Mr. A. Heys, C/o Messrs. Kettlewell, Bullen and Company, Limited, Calcutta.
141. Mr. P. A. Cronopulo, C/o Messrs. Ralli Brothers, Limited, Calcutta.

142. Mr. J. L. Bell, C/o Messrs. Smith, Stanistreet, and Company, Limited, Calcutta.
143. Mr. A. J. Deeming, C/o Messrs. Shaw Wallace and Company, Calcutta.
144. Mr. R. Jeff, C/o Messrs. McLeod and Company, Limited, Calcutta.
145. Mr. A. E. Dalmahoy, C/o Messrs. McLeod and Company, Limited, Calcutta.
146. Mr. Jas. S. Stewart, C/o Messrs. McGregor and Balfour Limited, Calcutta.
147. Mr. H. Arakie, C/o Messrs. Louis Dreyfus and Company, Limited, Calcutta.
148. Mr. J. Leisk, C/o Messrs. Guest, Keen, Williams Limited, Calcutta.
149. Mr. G. G. McLean, C/o Messrs. Roberts McLean and Company, Limited, Calcutta.
150. Mr. W. J. Nicoll, C/o Messrs. Burma Shell Oil Storage and Distributing Company (India) Limited, Calcutta.
151. Mr. J. P. Ainscough, C/o Messrs. Shaw Wallace and Company, Calcutta.
152. Mr. B. W. Clark, C/o Messrs. Allen and Hamburys Limited, Calcutta.
153. Mr. J. Buchanan, C/o Messrs. Andrew Yule and Company, Limited, Calcutta.
154. Mr. W. P. Dines, C/o Messrs. Angelo Brothers, Limited, Calcutta.
155. Mr. C. Williamson, C/o Messrs. Gillanders Arbuthnot and Company, Calcutta.
156. Mr. J. L. Wilson, C/o Messrs. Lewis and Tyler Limited, Calcutta.
157. Mr. B. Kashyap, C/o Messrs. Stewards and Lloyds of India Limited, Calcutta.
158. Mr. S. A. King, C/o Messrs. Grahams Trading Company (India) Limited, Calcutta.
159. Mr. P. Hanak, C/o Messrs. Bata Shoe Company, Limited, 24 Parganas.
160. Mr. F. Kuzela, C/o Messrs. Bata Shoe Company, Limited, 24 Parganas.
161. Mr. John E. Dickson, C/o Messrs. James Finlay and Company, Limited, Calcutta.
162. Mr. R. L. Manners, C/o Messrs. James Finlay and Company, Limited, Calcutta.
163. Mr. E. J. Evans, C/o Messrs. Guest, Keen, Williams Limited, Calcutta.
164. Mr. C. M. Humfrey, C/o Messrs. Associated Electrical Industries (India) Limited, Calcutta.
165. Mr. R. Stancourt, C/o Messrs. Shalimar Paint, Colour and Varnish Company, Limited, Calcutta.
166. Dr. S. B. Dutt, Managing Director, Comilla Union Bank Limited, 4, Clive Ghat Street, Calcutta.
167. Mr. Debes C. Ghose, C/o Messrs. Ghose and Sons, Mission Court, P-12, Mission Row Extn., Calcutta.
168. Mr. S. K. Sen, Manager, The Madoorie Tea Estate, Nazira P. O., Assam.
169. Mr. T. P. Banerjee, Manager, The Simulbarie Tea Estate, Simulbarie P. O., Darjeeling.
170. Mr. B. Maitra, Managing Director, The Calcutta Chemical Company, Limited, Panditiah Road, Rash Behari Avenue, P. O., Calcutta.
171. Mr. K. Basu, Managing Director, The North Adjai Coal Company, Limited, 100, Clive Street, Calcutta.
172. Mr. S. S. Done, C/o Messrs. Jenson and Nicholson (India) Limited, Calcutta.
173. Mr. J. W. R. Steven, C/o Messrs. R. Sim and Company, Limited, Calcutta.
174. Mr. L. A. Clark, C/o Messrs. R. Sim and Company, Limited, Calcutta.
175. Mr. M. B. Ghosh, C/o Messrs. R. Sim and Company, Limited, Calcutta.
176. Mr. N. K. Todd, C/o Messrs. R. Sim and Company, Limited, Agent, Naraingunge.
177. Mr. H. G. Mackertick, C/o Messrs. R. Sim and Company, Limited, Agent, Dacca.
178. Mr. R. E. Chapple, C/o Messrs. R. Sim and Company, Limited, Agent, Sarisabari.
179. Mr. E. A. Murray, C/o Messrs. R. Sim and Company, Limited, Agent, Ilashin.
180. Mr. W. N. B. Cattell, C/o Messrs. R. Sim and Company, Limited, Agent, Chandpur.
181. Mr. M. M. Bhaumik, C/o Messrs. R. Sim and Company, Limited, Agent, Charmugria.
182. Mr. M. M. Ghose, C/o Messrs. R. Sim and Company, Limited, Agent, Nakalia.
183. Mr. R. C. Debb, C/o Messrs. R. Sim and Company, Limited, Agent, Kishorganj.
184. Mr. J. N. Das, C/o Messrs. R. Sim and Company, Limited, Agent, Mymensingh.
185. Mr. A. B. Chatterjee, C/o Messrs. R. Sim and Company, Limited, Agent, Netrakoni.
186. Mr. N. C. Mitter, C/o Messrs. R. Sim and Company, Limited, Agent, Purbadhela.
187. Mr. K. K. Karmaker, C/o Messrs. R. Sim and Company, Limited, Agent, Niklidanpara.
188. Mr. R. N. Roy, C/o Messrs. R. Sim and Company, Limited, Agent, Ashugunge.
189. Mr. S. N. Sengupta, C/o Messrs. R. Sim and Company, Limited, Agent, Narsingdi.
190. Mr. L. M. Das, C/o Messrs. R. Sim and Company, Limited, Agent, Serajgunge.
191. Mr. M. L. Biswas, C/o Messrs. R. Sim and Company, Limited, Agent, Haldibari.
192. Mr. C. C. Roy, C/o Messrs. R. Sim and Company, Limited, Agent, Jalpaiguri.
193. Mr. M. M. Adhikary, C/o Messrs. R. Sim and Company, Limited, Agent, Goalundo.
194. Mr. Matadin Khaitan, 9/1, Ram Kumar Rakshit Lane, Calcutta.
195. Mr. Anandi Lal Poddar, 119-A, Chittaranjan Avenue, Calcutta.
196. Mr. Kishanlal Poddar, 119-A, Chittaranjan Avenue, Calcutta.
197. Mr. Ramgopal Khemka, 63, College Street, Calcutta.
198. Mr. Madanlal Khemka, 63, College Street, Calcutta.
199. Mr. D. P. Jhunjhunwalla, C/o Messrs. Bissessarlal Brijlal, 35, Cross Street, Calcutta.
200. Mr. B. L. Lahoty, Commission Agents Limited, 161/1, Harrison Road, Calcutta.
201. Mr. Onkarnath Jajodia, C/o The Calcutta Tanneries, Limited, Calcutta.
202. Mr. R. D. Ajmera, 22, Canning Street, Calcutta.
203. Mr. G. V. Swaika, 28-A, Pollock Street, Calcutta.
204. Mr. N. C. Guha, 119-A, Chittaranjan Avenue, Calcutta.
205. Mr. Kaushal Kishor Awasthi, Messrs. Neekelal Jainarain, Shiupur, Benares.
206. Mr. K. D. Jalan, 61, Harrison Road, Calcutta.
207. Mr. F. T. Griffin-Chave, C/o Messrs. F. and C. Osler, Limited, Calcutta.
208. Mr. C. H. Holmes, C/o Messrs. Holmes, Wilson and Company, Limited, Calcutta.
209. Mr. J. Lees, C/o Messrs. J. Thomas and Company, Calcutta.
210. Mr. W. D. Roger, C/o Messrs. J. Thomas and Company, Calcutta.
211. Mr. W. S. Scott, C/o Messrs. J. Thomas and Company, Calcutta.
212. Mr. A. W. Christie, C/o Messrs. J. Thomas and Company, Calcutta.
213. Mr. W. E. Andrew, C/o Messrs. J. Thomas and Company, Calcutta.
214. Mr. B. C. Studd, C/o Messrs. J. Thomas and Company, Calcutta.
215. Mr. W. H. Jacques, C/o Messrs. J. Thomas and Company, Calcutta.
216. Mr. J. Michael, C/o Messrs. J. Thomas and Company, Calcutta.

217. Mr. Hornasji Navroji Katrak, B.E. (Civil, Kamer Building, 4th Floor, 38, Cowasji Patel Street, Fort, Bombay.
218. Mr. A. Harding, C/o The Bhopal Textiles Limited, Bhopal.

S. R. ZAMAN

Joint Secy. to the Govt. of India

The 19th February 1943

No. 2742—Com.-10/43-Com.(C).—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

WAR RISKS INSURANCE

New Delhi, 15th January 1943

No. 2-W.R.I. (F)/43—In pursuance of sub-rule (2) of rule 6 of the War Risks (Factories) Insurance Rules, 1942, the Central Government is pleased to direct that the following further amendment shall be made in the Notification of the Government of India in the Department of Commerce No. 15-W.R.I.-(F)/42, dated the 29th May 1942, namely:—

In the said Notification—

(i) For the words, letters and figures "which was not in existence on the 29th May 1942," the brackets, words, letters and figures "[other than that comprised in any of the properties specified in section 16 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942) or situate in an excluded or partially excluded area or in any of the territories referred to in section 17 of the said Ordinance] which on the 29th May 1942 was not insurable under the Scheme" shall be substituted;

(ii) for the words "comes into existence" where they occur in the table, clause (a) and for the first time in clause (b), the words "becomes insurable under the Scheme" shall be substituted;

(iii) for the words "comes into existence" where they occur for the second time in clause (b), the words "becomes so insurable" shall be substituted.

New Delhi, 30th January 1943

No. 4-W.R.I. (F)/43—In pursuance of sub-rule (2) of rule 14 of the War Risks (Factories) Insurance Rules, 1942, the Central Government is pleased to direct that the following further amendments shall be made in the list of Recognised Loss Assessors, published with the notification of the Government of India in the Department of Commerce, No. 8-W.R.I. (F)/42, dated the 9th May 1942, namely:—

To the entries in the said List, the following entries shall be added, namely:—

55. Mr. H. Brown, C/o Messrs. Begg Dunlop and Company, Limited, Calcutta.
56. Mr. K. M. Duncan, C/o Messrs. Begg Dunlop and Company, Limited, Calcutta.
57. Mr. J. H. Cook, C/o Messrs. Begg Dunlop and Company, Limited, Calcutta.
58. Mr. J. L. Duncan, C/o Messrs. Begg Dunlop and Company, Limited, Calcutta.
59. Mr. T. W. B. Mill, C/o Messrs. Begg Dunlop and Company, Limited, Calcutta.
60. Mr. C. E. Sime, C/o Messrs. Begg Dunlop and Company, Limited, Calcutta.
61. Mr. J. D. Walker, C/o Messrs. Begg Dunlop and Company, Limited, Calcutta.
62. Mr. A. W. Campbell, C/o Messrs. Begg Dunlop and Company, Limited, Calcutta.
63. Mr. W. J. Whyte, C/o Messrs. Begg Dunlop and Company, Limited, Calcutta.
64. Mr. P. Keddie, C/o Messrs. F. W. Heilgers and Company, Calcutta.
65. Mr. W. Robertson, C/o Messrs. F. W. Heilgers and Company, Calcutta.

66. Mr. J. A. Murray, C/o Messrs. Jardine Skinner and Company, Calcutta.
67. Mr. J. Scott, C/o Messrs. Khardah Company, Limited, Calcutta.
68. Mr. D. B. Watson, C/o Messrs. Premchand Jute Mills, Limited, Calcutta.
69. Mr. N. Rajabally, C/o Messrs. M. M. Ispahani, Limited, Calcutta.
70. Mr. Akram Shah, C/o The Eastern Federal Union Insurance Company, Limited, Calcutta.
71. Mr. Jahaluddin Ali Ahmed, C/o Messrs. The Eastern Federal Union Insurance Company, Limited, Calcutta.
72. Mr. Rashbehari Chatterjee, C/o Messrs. The Eastern Federal Union Insurance Company, Limited, Calcutta.
73. Mr. W. Morrison, Angus Jute Works, C/o Messrs. Thomas Duff and Company, Limited, Calcutta.
74. Mr. R. Fairlie, Titaghur No. 1 Mill, C/o Messrs. Thomas Duff and Company, Limited, Calcutta.
75. Mr. D. P. Goenka, C/o Messrs. Hukumchand Jute Mills, Limited, Calcutta.
76. Mr. H. M. Booth, C/o Messrs. Shaw Wallace, Calcutta.
77. Mr. Dina Nath, C/o Messrs. Shaw Wallace, Calcutta.
78. Mr. T. C. Saboo, C/o Messrs. Birla Jute Mills, Birlapur.
79. Mr. B. M. Bagri, C/o Messrs. Kesoram Cotton Mills, Calcutta.
80. Mr. Onkarmal Sonthalia, C/o Messrs. Kanehialal Lohia, Calcutta.
81. Mr. Banwarilal Agarwalla, C/o Messrs. Kanehialal Lohia, Calcutta.
82. Messrs. Mackenzie Lyall and Company, Calcutta.
83. Mr. R. Fleming, C/o Messrs. J. C. Duffus and Company, Limited, Calcutta.
84. Mr. A. N. Abraham, C/o Messrs. Elias and Company, Limited, Calcutta.
85. Mr. F. S. Mitchell, No. 1 Mill, Titaghur, C/o Messrs. Titaghur Paper Mills Company, Limited, Calcutta.
86. Mr. A. D. Ross, C/o Messrs. Titaghur Paper Mills Company, Limited, Calcutta.
87. Mr. F. Haining, No. 2 Mill, Kanknarrah, C/o Messrs. Titaghur Paper Mills Company, Limited, Calcutta.
88. Mr. R. Fraser, India Paper Pulp Mills, Nainati, C/o Messrs. India Paper Pulp Company, Limited, Calcutta.
89. Mr. K. Kielkowsky, C/o Messrs. Bata Shoe Company, Limited, 24 Parganas.
90. Mr. O. Zitek, C/o Messrs. Bata Shoe Company, Limited, 24 Parganas.
91. Mr. J. C. Watr, C/o Hattigor Tea Estate, Hatigarh, Darrang P. O., Assam.
92. Mr. G. V. Innes, C/o Deanstons Tea Estate, Kajuricherra P. O., South Sylhet.
93. Mr. G. P. Macpherson, C/o Rungamutte Tea Estate, Mal P. O., Jalpaiguri.
94. Mr. R. L. Manners, C/o Messrs. James Finaly and Company (India), Limited, Calcutta.
95. Mr. E. Y. C. Tweed, C/o Messrs. Braithwaite and Company (India), Limited, Calcutta.
96. Mr. J. H. Hendrie, C/o Messrs. Parry and Company, Limited, Calcutta.
97. Capt. A. Jack, C/o Messrs. Turner Morrison and Company, Limited, Calcutta.
98. Mr. E. J. Evans, C/o Messrs. Guest, Keen, Williams, Limited, Calcutta.
99. Mr. C. M. Humfrey, C/o Associated Electrical Industries (India) Limited, Calcutta.
100. Mr. R. Stancourt, C/o Messrs. Shalimar Paint Colour and Varnish Company, Limited, Calcutta.

101. Dr. S. B. Dutt, Managing Director, Comilla Union Bank, Limited, 4, Clive Ghat Street, Calcutta.
102. Mr. Debes C. Ghose, Messrs. Ghose and Sons, Mission Court, P-12, Mission Row Extension, Calcutta.
103. Mr. S. K. Sen, Manager, The Madoorie Tea Estate, Nazira P. O., Assam.
104. Mr. T. P. Banerjea, Manager, The Simulbarie Tea Estate, Simulbarie P. O., Darjeeling.
105. Mr. B. Maitra, Managing Director, The Calcutta Chemical Company, Limited, Pandita Road, Rash Behari Avenue P. O., Calcutta.
106. Mr. K. Basu, Managing Director, The North Adjai Coal Company, Limited, 100, Clive Street, Calcutta.
107. Mr. S. S. Done, C/o Messrs. Jenson and Nicholson (India), Limited, Calcutta.
108. Mr. J. W. R. Steven, C/o Messrs. R. Sim and Company, Limited, Calcutta.
109. Mr. L. A. Clark, C/o Messrs. R. Sim and Company, Limited, Calcutta.
110. Mr. M. B. Ghosh, C/o Messrs. R. Sim and Company, Limited, Calcutta.
111. Mr. N. K. Todd, C/o Messrs. R. Sim and Company, Limited, Agent, Naraingunge.
112. Mr. H. G. Mackertich, C/o Messrs. R. Sim and Company, Limited, Agent, Dacca.
113. Mr. R. R. Chapple, C/o Messrs. R. Sim and Company, Limited, Agent, Sarisabari.
114. Mr. E. A. Murray, C/o Messrs. R. Sim and Company, Limited, Agent, Elashin.
115. Mr. W. N. B. Cattell, C/o Messrs. R. Sim and Company, Limited, Agent, Chandpur.
116. Mr. M. M. Bhaumik, C/o Messrs. R. Sim and Company, Limited, Agent, Charmugria.
117. Mr. M. M. Ghose, C/o Messrs. R. Sim and Company, Limited, Agent, Nakalia.
118. Mr. R. C. Debb, C/o Messrs. R. Sim and Company, Limited, Agent, Kishorganj.
119. Mr. J. N. Das, C/o Messrs. R. Sim and Company, Limited, Agent, Mymensingh.
120. Mr. A. B. Chatterjee, C/o Messrs. R. Sim and Company, Limited, Agent, Netrakona.
121. Mr. N. C. Mitter, C/o Messrs. R. Sim and Company, Limited, Agent, Purbadhela.
122. Mr. K. K. Karmaker, C/o Messrs. R. Sim and Company, Limited, Agent, Niklidampara.
123. Mr. R. N. Roy, C/o Messrs. R. Sim and Company, Limited, Agent, Ashugunge.
124. Mr. S. N. Sengupta, C/o Messrs. R. Sim and Company, Limited, Agent, Narsingdi.
125. Mr. L. M. Das, C/o Messrs. R. Sim and Company, Limited, Agent, Serajunge.
126. Mr. M. L. Biswas, C/o Messrs. R. Sim and Company, Limited, Agent, Haldibari.
127. Mr. C. C. Roy, C/o Messrs. R. Sim and Company, Limited, Agent, Jalpaiguri.
128. Mr. M. M. Adhikary, C/o Messrs. R. Sim and Company, Limited, Agent, Goalundo.
129. Mr. Matadin Khaitan, 9/1, Ram Kumar Rakshit Lane, Calcutta.
130. Mr. Anandi Lal Poddar, 119-A, Chittaranjan Avenue, Calcutta.
131. Mr. Kisanlal Poddar, 119A, Chittaranjan Avenue, Calcutta.
132. Mr. Ramgopal Khemka, 63, College Street, Calcutta.
133. Mr. Madanlal Khemka, 63, College Street, Calcutta.
134. Mr. D. P. Jhunjhunwalla, C/o Messrs. Bissessarlal Brijlal, 35, Cross Street, Calcutta.
135. Mr. B. L. Lahoty, Commission Agents, Limited, 161/1, Harrison Road, Calcutta.
136. Mr. Onkarnath Jajodia, C/o The Calcutta Tanneries, Limited, Calcutta.
137. Mr. R. D. Ajmera, 22, Canning Street, Calcutta.
138. Mr. G. V. Swaika, 28-A, Pollock Street, Calcutta.
139. Mr. N. C. Guha, 119-A, Chittaranjan Avenue, Calcutta.
140. Mr. Kaushal Kishor Awasthi, Messrs. Neekelal Jainarain, Shiupur, Benares.
141. Mr. K. D. Jalan, 61, Harrison Road, Calcutta.
142. Mr. F. T. Griffin-Chave, C/o Messrs. F. and C. Osler Limited, Calcutta.
143. Mr. C. H. Holmes, C/o Messrs. Holmes Wilson and Company, Limited, Calcutta.
144. Mr. J. Lees, C/o Messrs. J. Thomas and Company, Calcutta.
145. Mr. W. D. Reger, C/o Messrs. J. Thomas and Company, Calcutta.
146. Mr. W. S. Scott, C/o Messrs. J. Thomas and Company, Calcutta.
147. Mr. A. W. Christie, C/o Messrs. J. Thomas and Company, Calcutta.
148. Mr. W. E. Andrew, C/o Messrs. J. Thomas and Company, Calcutta.
149. Mr. B. C. Studd, C/o Messrs. J. Thomas and Company, Calcutta.
150. Mr. W. H. Jacques, C/o Messrs. J. Thomas and Company, Calcutta.
151. Mr. J. Michael, C/o Messrs. J. Thomas and Company, Calcutta.
152. Mr. Hormasji Navroji Katrak, B.E. (Civil), Kamer Building, 4th Floor, 38, Cowasji Patel Street, Fort, Bombay.
153. Mr. A. Harding, C/o The Bhopal Textiles Limited, Bhopal.

S. R. ZAMAN

Joint Secy. to the Govt. of India

The 20th February 1943

No. 316—HC-2/43-Com.—The following notification, issued by the Government of India, Finance Department (Central Revenues) is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

CENTRAL EXCISES

Simla, 31st October 1942

No. 41—In exercise of the powers conferred by section 7 of the Matches (Excise Duty) Act, 1934 (XVI of 1934), the Central Government is pleased to prohibit absolutely the bringing of matches into British India from the territory of the new Anida Taluka in the Western Kathiawar Agency, with effect from the 3rd November 1942.

K. G. JACOB

Deputy Secy. to the Govt. of India

The 20th February 1943

No. 318—HC-3/43-Com.—The following notification, issued by the Government of India, Finance Department (Central Revenues), is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

CENTRAL EXCISES

Simla, 28th November 1942

No. 44—In exercise of the powers conferred by sections 10 and 11 of the Sugar (Excise Duty) Act, 1934 (XIV of 1934), the Central Government is

pleased to direct that the following further amendments shall be made in the Sugar Export (Confectionery) Rules, 1941, namely:—

1. In the said Rules—

(1) In rule 6, after the word "confectionery" the words "and of all raw materials such as sugar, glucose and other ingredients used in the manufacture of each class of the confectionery" shall be added.

(2) For rule 11, the following rule shall be substituted, namely:—

"11. The percentage of the sugar content for each different class of the confectionery manufactured for export out of India determined on the basis of the formula of manufacture supplied by the manufacturer shall be adopted for the purpose of the grant of drawback of duty admissible on export. The drawback of duty shall be payable at the rates specified in column 2 of the schedule annexed hereto:—

SCHEDULE

Percentage of sugar in the confectionery as determined	Rate Percentage of sugar on which drawback to be actually paid
1	2
More than 90 per cent	90 per cent
More than 80 per cent but not more than 90 per cent	80 per cent
More than 70 per cent but not more than 80 per cent	70 per cent
More than 60 per cent but not more than 70 per cent	60 per cent
More than 50 per cent but not more than 60 per cent	50 per cent

No drawback shall be admissible if the percentage of sugar in the confectionery is 50 or less".

(3) In clause (ii) of rule 15, for the word and figures "15 days" the words "three months" shall be substituted.

(4) In rule 19, for the word "three" the word "six" shall be substituted.

11. In the Forms set out in the schedule appended to the said Rules—

(i) In Form Confectionery Drawback 4—

(a) The columns shall be serially numbered 1 to 8.

(b) In column 4 so numbered, for the words "Net weight" the words "Gross weight of consignment" shall be substituted.

(c) In column 5, so numbered, for the words "Gross weight of consignment" the words "Net weight" shall be substituted.

(ii) In Form Confectionery Drawback 5, to the heading of column 7, the words "or No. and date of gate-pass" shall be added.

(iii) In Form Confectionery Drawback 7—

(a) for the words and figures "under rule 17" the words and figures "under rule 11" shall be substituted.

(b) in column 6, for the words "Net weight of confectionery" the words "Gross weight of consignment" shall be substituted.

(c) in column 8, for the words "Gross weight of consignment" the words "Net weight of confectionery" shall be substituted.

K. G. JACOB

Deputy Secy. to the Govt. of India

HOME DEPARTMENT

NOTIFICATIONS

The 24th February 1943

No. 3086-A.(C).—The following notifications, issued by the Government of India, Home Department, are republished for general information.

By order of the Governor

J. BOWSTEAD

Chief Secretary to Government

New Delhi, 29th January 1943

No. 21/73/42-Police.—In exercise of the powers conferred by clause (a) of section 227 of the Indian Arms Act, 1878 (XI of 1878), the Central Government is pleased to direct that arms and ammunition imported under the orders of the Government of the Republic of China for the use of their forces in India and those acquired by them from the American authorities, as also those acquired either by purchase from dealers or from private sources or from Military authorities in India, shall be excluded from the operation of all prohibitions and directions contained in the said Act.

V. SAHAY

Deputy Secy. to the Govt. of India

New Delhi, 1st February 1943

No. 35/37/42-Ests.—The following amendments to the Indian Civil Service (Probationary Service) Rules, 1940, made by the Secretary of State for India are published for general information:—

"I, Leopold Stennett Amery, one of His Majesty's Principal Secretaries of State, in virtue of the powers conferred by Section 247 (1) of the Government of India Act, 1935, hereby make, with the concurrence of my advisers, the following amendments in the Indian Civil Service (Probationary Service) Rules, 1940, namely:—

In Rule 7 (1) of the said Rules—

1. After the words "shall offer the other" the following shall be added:

"A probationer assigned to Bombay shall offer whichever one of the four languages named in column 2 may be specified by the Federal Public Service Commission, after consultation with the Provincial Government."

2. After the word "Marathi" in column 2 the words "or Gujarati or Kannada or Sindhi" shall be added.

Given under my hand this 17th day of December 1942.

L. S. AMERY

One of His Majesty's Principal Secretaries of State.

H. K. CHAINANI

Deputy Secy. to the Govt. of India

The 24th February 1943

No. 3087-A.(C).—The following notification, issued by the Government of India in the Department of Indians Overseas, is republished for general information.

By order of the Governor

J. BOWSTEAD

Chief Secretary to Government

New Delhi, 2nd February 1943 -

No. F. 35(c)-2/42-H. & G.—Consequent on the creation of the Department of Indians Overseas, the Rules for the Standing Committee on Pilgrimage to the Hejaz published with the notification of the Government of India in the Department of Education,

Health and Lands No. 1025-H. (G), dated the 8th May 1930, are republished with consequential amendments for general information:—

Rules for the Standing Committee on Pilgrimage to the Hejaz

1. Under the orders of His Excellency the Governor General a Standing Committee composed of Members of the Indian Legislature shall be constituted to advise the Government of India on such questions relating to Pilgrimage to the Hejaz as may be referred to it under the orders of the Member in charge of the Department of Indians Overseas.

2. The Committee shall be known as the Standing Committee on Pilgrimage to the Hejaz and shall consist of the following:—

Chairman

The Member of the Governor-General's Executive Council in charge of the Department of Indians Overseas or an officer deputed by him by general or special order to act as Chairman on his behalf.

Members

(1) The Secretary to the Government of India in the Department of Indians Overseas.

(2) to (6). Five Muslim members of the Legislative Assembly elected by the Assembly.

(7) and (8). Two Muslim members of the Council of State elected by the Council.

Secretary

An Officer of the Government of India in the Department of Indians Overseas appointed from time to time by the Member in charge of that Department.

3. The Committee will be reconstituted once in three years, the elections taking place during the session of the Legislative Assembly and the Council of State immediately preceding the expiry of the term of three years, and members elected to fill vacancies occurring during the interval will serve on the Committee for the remaining part of the period of three years. If any member ceases to be a member of the Legislative Assembly or the Council of State which elected him, he will also cease to be a member of the Committee.

4. If a member elected by the Council of State or the Legislative Assembly is summoned to attend a meeting of the Committee at a time when the Indian Legislature is not sitting he will be entitled to receive the allowances admissible to him for attendance at meetings of the Legislature.

5. The functions of the Standing Committee on Pilgrimage to the Hejaz will be purely advisory and their proceedings will ordinarily be treated as confidential. No press representatives will be allowed to attend any meeting of the Committee.

6. Meetings of the Standing Committee on Pilgrimage to the Hejaz will be summoned by the Secretary at such times as may be decided by the Member in charge of the Department of Indians Overseas. When the Legislature is not in session at least fourteen days' notice shall ordinarily be given before a

meeting of the Committee can be summoned. In cases of emergency this period of notice may be shortened at the discretion of the Honourable Member in charge of the Department of Indians Overseas. No quorum is prescribed. The agenda of each meeting will be drawn up and circulated by the Secretary, together with a memorandum explaining the nature of each item of business and copies of such papers as the Member in charge of the Department of Indians Overseas directs to be furnished to the Committee. Such papers will be returned by members to the Secretary at the close of each meeting. The proceedings of the Committee will be confined to items entered in the agenda, and any request for further information will be dealt with under the orders of the Member in charge.

7. The opinion of the majority will be regarded as the opinion of the Committee.

8. Representatives of shipping companies and of Port Haj Committees may be invited to attend the meetings of the Standing Committee on Pilgrimage to the Hejaz in an advisory capacity, whenever the member in charge of the Department of Indians Overseas so directs. For attendance at the meetings they will be entitled to receive travelling and halting allowances at the rates admissible to a Government servant of the first grade under the supplementary rules made by the Government of India.

G. S. BOZMAN

Secy. to the Govt. of India

The 20th February 1943

No. 529-C.—The following notification by the Government of India is republished for general information.

By order of the Governor

J. BOWSTEAD

Chief Secretary to Government

DEFENCE DEPARTMENT

New Delhi, 6th February 1943

No. 5-DC(8)/43—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

In rule SI-A of the said Rules—

(i) in sub-rule (1), the words "and to any undertaking or class of undertakings" shall be omitted;

(ii) in clause (i) of the proviso to sub-rule (1), for the words "existing in the undertaking" the words "which were applicable to them" shall be substituted; and

(iii) in sub-rule (5), the words "the expression 'undertaking' means any undertaking by way of trade or business, and" shall be omitted.

L. J. D. WAKELY

Deputy Secy. to the Govt. of India